

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

Regional Bench - Court No. – I

Service Tax Appeal No. 30759 of 2018

(Arising out of Order-in-Appeal No.GUN-EXCUS-000-APP-194-17-18 dt.07.02.2018 passed
by Commissioner of Central Tax (Audit), Guntur)

Bobba Seshu Kumar

3rd Floor, Vigneswara Residency, Patamata,
Vijayawada, Andhra Pradesh – 520 010

.....Appellant

VERSUS

**Commissioner of Central Tax
Guntur - GST**

PB No.331, CR Building, Kannavarithota,
Guntur, Andhra Pradesh – 522 004

.....Respondent

Appearance:-

Shri Bobba Seshu Kumar, Appellant in person.

Shri K. Sreenivasa Reddy, AR for the Respondent.

**Coram: HON'BLE MR. A.K. JYOTISHI, MEMBER (TECHNICAL)
HON'BLE MR. ANGAD PRASAD, MEMBER (JUDICIAL)**

FINAL ORDER No. A/30555/2025

Date of Hearing: 09.12.2025

Date of Decision: 09.12.2025

[Order per: ANGAD PRASAD]

The appellant, appearing in person, submits that he has opted for SVLDRS scheme, 2019 in relation to the issue covered in this appeal and has paid the applicable amount. Subsequent thereto, the department has also issued Form SVLDRS-4 No.L170220SV4400361 dt.17.02.2020 towards full and final settlement of tax dues. Therefore, in view of Form SVLDRS-4 issued by the department, he is seeking withdrawal of the appeal.

2. Learned AR has no objection for the request of withdrawal of the appeal.

3. In view of the submissions, the appeal is deemed to be withdrawn.

(Dictated and pronounced in the Open Court)

**(A.K. JYOTISHI)
MEMBER (TECHNICAL)**

**(ANGAD PRASAD)
MEMBER (JUDICIAL)**